

Central Administrative Tribunal
Calcutta Bench

OA No.234 of 97

Present : Hon'ble Mr. D. Purkayastha, Judicial Member.

Raghunath & Ors.

Vs.

Union of India & Ors.

For the Applicants : Mr. A. Chakraborty, Ld. Advocate

For the Respondents: Mr. P. Chatterjee, Ld. Advocate.

Heard on : 24-4-98

Date of Judgement : 24-4-98

ORDER

Heard Ld. Advocates of Mr. Chakraborty, appearing on behalf of the applicants and Mr. Chatterjee, appearing on behalf of the respondents. The respondents did not file reply in this case. But it is found that applicants made representation to the authorities claiming relief in respect of counting qualifying services after attaining the temporary status in the Railway Department for the purpose of pension and the representation has not yet been disposed of by the respondents. In view of the aforesaid circumstances, I think that it would be a fit case to direct the respondents to dispose of the representation with a speaking and reasoned order within 42 days from the date of communication of this order. The reasoned order may be communicated to the applicant within one month from the date of decision to be taken by the respondents in pursuance of the direction of this Tribunal. Applicant is directed to send copy of the application alongwith the representation to the respondents under Registered Post with A/D within 7 days from to-day. Accordingly, the application is disposed of awarding no costs.